

## SUPREME COURT OF INDIA

Re: Proposal of transfer of Mr Justice Arvind Singh Chandel, Judge, High Court of Chhattisgarh.

On 15 March 2024, the Collegium proposed the transfer of Mr Justice Arvind Singh Chandel, Judge, High Court of Chhattisgarh, to the Madras High Court, for better administration of justice.

In terms of the Memorandum of Procedure, Mr Justice Arvind Singh Chandel was requested to send his response. By a communication dated 17 March 2024 he requested reconsideration of the proposal of his transfer or to consider transferring him to any of five High Courts viz. Rajasthan, Madhya Pradesh, Allahabad, Punjab and Haryana or Delhi.

In terms of the Memorandum of Procedure, we consulted one of the Judges of the Supreme Court who being conversant with the affairs of the High Court of Chhattisgarh is in a position to offer views on the proposed transfer.

The Chief Justice of the High Court of Judicature at Patna whose opinion was sought in terms of the Memorandum of Procedure also conveyed his consent to the proposed transfer of Mr Justice Arvind Singh Chandel.

We have carefully gone through the request made by Mr Justice Arvind Singh Chandel. We are of the view that the request of Mr Justice Arvind Singh Chandel to reconsider the proposal for transfer or to transfer him to any of the above five High Courts cannot be accepted. Appreciating



his difficulty, the Collegium partially accedes to his request and resolves to recommend that Mr Justice Arvind Singh Chandel be transferred to the High Court of Judicature at Patna, instead of the Madras High Court as proposed by the Collegium on 15 March 2024.

( Dhananjaya Y Chandrachud ), CJI

(Sanjiv Khanna), J

( B R Gavai ), J

(Surya Kant), J

( Aniruddha Bose), J

20 March 2024